

ITEM NO.9

COURT NO.11

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 94/2022 in SMW(C) No. 6/2020

(Arising out of impugned final judgment and order dated 29-06-2021 in SMW(C) No. No. 6/2020 passed by the Supreme Court Of India)

IN RE PROBLEMS AND MISERIES OF MIGRANT LABOURERS Petitioner(s)

VERSUS

Respondent(s)

IA No. 8420/2022 - CLARIFICATION/DIRECTION
IA No. 50089/2023 - EXEMPTION FROM FILING O.T.
IA No. 77565/2022 - EXEMPTION FROM FILING O.T.
IA No. 76452/2022 - EXEMPTION FROM FILING O.T.)

WITH Diary No(s). 12853/2021 (PIL-W)

Date : 02-09-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SANJAY KAROL

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By Courts Motion, AOR

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UPON hearing the counsel the Court made the following
O R D E R

Heard Mr. Prashant Bhushan, learned counsel for the petitioner and Ms. Aishwarya Bhati, learned ASG for the Union of India.

After hearing both sides, we are of the considered view that Union of India shall file an affidavit in respect of the steps taken so far to comply with the directions contained in the main judgment as also in the subsequent order(s) passed by this Court in

Miscellaneous Application(s).

Such affidavit shall contain further details i.e. steps taken to ensure compliance with the directions in the main judgment and the subsequent orders taking into account the directions issued in judgment dated 29.6.2021.

This shall be done within a period of three weeks. Copy of the said affidavit shall be served on the other side also.

List after three weeks.

**(DR. NAVEEN RAWAL)
DY. REGISTRAR**

**(MATHEW ABRAHAM)
COURT MASTER (NSH)**